

पब्लिक स्कूलों द्वारा दी जाने वाली शिक्षा पर उच्च बनी वर्गों का एकाधिकार

1186. श्री कुल्की राज सेनी . क्या शिक्षा और समाज कल्याण मन्त्री यह बताने की कृपा करेंगे कि

(क) क्या यह सच है कि देश में पब्लिक स्कूलों द्वारा दी जाने वाली शिक्षा पर केवल उच्च बनी वर्गों का ही एकाधिकार है

(ख) यदि हा. तो ऐसे स्कूलों में शिक्षा पाने वाले छात्रों की संख्या क्या है तथा अन्य स्कूलों में शिक्षा पाने वाले छात्रों की संख्या क्या है

(ग) क्या सरकार का विचार समस्त स्कूलों में एकसी शिक्षा दिये जाने की व्यवस्था करने का विचार है; और

(घ) यदि हा, तो यह योजना अब तक क्रियान्वित हो जायेगी।

शिक्षा और समाज कल्याण मन्त्रालय तथा संस्कृति विभाग में उप-मन्त्री (प्रो. डी० पी. दास) (क) जी नन्दी योग्य वक्ता का पब्लिक स्कूल की शिक्षा का लाभ देने के उद्देश्य से विशेषकर उन कम आय वाले वर्गों का जो अन्य प्रकार से तेसी सुविधायें प्राप्त करने में असमर्थ हैं पब्लिक स्कूलों तथा अच्छे आवासय स्कूलों में अध्ययन के लिए 1953-54 में एक योग्यता आधारित योजना प्रारम्भ की गई थी। 1970-71 तक कम आय वाले वर्गों के बच्चों के लिये 2359 छात्रवृत्तियां प्रदान की गई हैं। योग्यता व साधनों के आधार पर सरकार द्वारा चुने गये छात्रों के लिए सरकार का विचार सभी पब्लिक स्कूलों के नए दाखिलों में 25 प्रतिशत आरक्षण करने का भी है।

(ख) सूचना एकत्र की जा रही है और सभापटल पर रख दी जाएगी।

(ग) क्योंकि स्कूल शिक्षा राज्य सरकारों का दायित्व है अतः भारत सरकार के लिए यह सम्भव नहीं है कि सभी स्कूलों में एक रूप शिक्षा लागू की जाए। इसके अतिरिक्त भारतीय संविधान के अनुच्छेद 30 (1) के अधीन सभी अनुसूचित वर्ग चाहें वे घरेलू अथवा भाषा पर आधारित हों, अपनी पसन्द की शिक्षा संस्थानों को स्थापित करने तथा उनके संचालन करने का अधिकार रखेंगे।

(घ) प्रश्न नहीं उठता।

Annual Increment to untrained Teachers of West Bengal

1187. SHRI MADHURIYYA HALDAR: Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state

(a) whether Government have received representation from different Teachers' Organisations for giving annual increment in salaries to untrained teachers of West Bengal, and

(b) if so the reaction of Government?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (PROF. D. P. DAS) (a) The State Government has received representation from the Secondary School Teachers and Employees Association, West Bengal, for annual increment in salaries to untrained teachers serving in non-Government aided Secondary Schools in West Bengal.

(b) The matter is under consideration of the State Government.

Treatment of Snake-Bite in Sundarbans of 24 Pargana (West Bengal)

1188. SHRI MADHURIYYA HALDAR: Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state

(a) the number and names of Hospitals and health centres whether facilities

for treatment of snake bite exist in Sunderbans of 24 Parganas.

(b) whether Government are taking up any scheme to help the private practitioners in villages with medicine and equipments in this regard ; and

(c) if so, the main features of the scheme ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (PROF. D. P. CHATTOPADHYAYA): (a) Information about the number and names of Hospitals and Health Centres where facilities for treatment of snake-bite exist in Sunderbans of 24 Parganas is being collected and will be laid on the Table of the Sabha.

(b) No, Sir.

(c) Does not arise

Research on effects of saline water on young paddy plants of 2/2 months

1189 SHRI MADHURYYA HALDAR: Will the Minister of AGRICULTURE be pleased to refer to the reply given to Starred Question No. 1607 dated the 5th August, 1971 regarding research on paddy cultivation under saline water and state :

(a) whether the research is being carried on fresh attack of saline water upon the paddy-plants of two-three months old ; and

(b) if so, the progress thereof

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHIB P. SHINDE) (a) and (b). Information is being collected and will be placed on the Table of the Sabha as soon as received.

Launch Services for Kakdwip-Patharpratima Raidighi-Patharpratima and Kachuberia-Kakdwip (Sagar Islands)

1190. SHRI MADHURYYA HALDAR : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether Government have any scheme to operate two large-capacity

launch services for each of (i) Kakdwip and Patharpratima (ii) Raidighi and Patharpratima; (iii) Kachuberia (Sagar Islands); and

(b) if not, the reasons thereof ?

THE MINISTER OF PARIAMEN-TARY AFFAIRS, SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR) : (a) and (b). The requisite information has been called for from the Government of West Bengal and will be laid on the Table of the Lok Sabha on receipt.

Quarters in occupation of retired Government Employees

1191. SHRI MUKHTIAR SINGH MALIK : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) the rule under which a retired Government servant can retain Government accommodation and for what period;

(b) the number of retired employees still in occupation of Government accommodation in Delhi/New Delhi after the retirement from service, category-wise; and

(c) if so, the reasons therefor and the action taken or proposed to be taken by Government for their eviction from the Government accommodation ?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (SHRI L. K. GUJRAL) : (a) Under item (ii) of the Table below S. R. 317 B-II (2) a provision exists that a Government (servant) retirement or terminal leave can retain the accommodation in his occupation for a period of two months. It is also provided under item (ix) that the officer who proceeds on Leave Preparatory to retirement or Refused leave granted under F. R. 86 can retain general pool accommodation in his occupation for the full period of leave on full average pay subject to a maximum of four months inclusive of the period permissible in the case of retirement.